

care of by the Centre. Sir, this is my suggestion and I want the Minister to say something on this.

MR. DEPUTY CHAIRMAN: All right. I think this is a suggestion for action.

DR. K. L. RAO: Sir, this is a very important detail. The detail is very important and I will convey this to the concerned authority.

### PAPERS LAID ON THE TABLE

#### NOTIFICATIONS OF THE MINISTRY OF DEFENCE

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT/संसदीय कार्य विभाग तथा नौवहन और परिवहन मंत्रालय में राज्य मंत्री (SHRI O. M. MEHTA): Sir, on behalf of Shri Jagjivan Ram I beg to lay on the Table, under section 185 of the Navy Act, 1957, a copy each of the following Notifications (in English and Hindi) of the Ministry of Defence:

(i) Notification S.R.O. No. 179, dated the 14th May, 1971, publishing the Naval Ceremonial Conditions of Service and Miscellaneous (Amendment) Regulations, 1971.

(ii) Notification S.R.O. No. 193, dated the 27th May, 1971, publishing the Naval Ceremonial, Conditions of Service and Miscellaneous (Second Amendment) Regulations, 1971.

(iii) Notification S.R.O. No. 248, dated the 3rd July, 1971, publishing the Naval Ceremonial, Conditions of Service and Miscellaneous (Third Amendment) Regulations, 1971. [Placed in Library. See No. LT-730/71 for (i) to (iii).]

(iv) Notification S.R.O. No. 294, dated the 24th July, 1971, publishing the Navy (Pension) Fourth Amendment Regulations, 1971.

(v) Notification S.R.O. No. 314, dated the 14th August, 1971, publishing the Navy (Discipline and

Miscellaneous Provisions) (Second Amendment) Regulations, 1971. [Placed in Library. See No. LT-1039/71, for (N) and (V).]

#### REPORT (1971) OF THE STUDY TEAM ON LEAKAGE OF FOREIGN EXCHANGE THROUGH INVOICE MANIPULATION

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE/ वित्त मंत्रालय में उप मंत्री (SHRIMATI SUSHILA ROHATGI): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Report (1971) of the Study Team on Leakage of Foreign Exchange through Invoice Manipulation. [Placed in Library. See No. LT-979/71.]

#### NOTIFICATION UNDER THE COMPANIES ACT, 1956

THE DEPUTY MINISTER IN THE DEPARTMENT OF COMPANY AFFAIRS/ कम्पनी कार्य विभाग में उप मंत्री (SHRI BEDABRATA BARUA): Sir, I beg to lay on the Table, under sub-section (3) of section 620A of the Companies Act, 1956, a copy of the Department of Company Affairs Notification G.S.R. No. 1306, dated the 23rd July, 1971 (in English and Hindi). [Placed in Library. See No. LT-1047/71.]

#### NOTIFICATION UNDER THE MYSORE LOTTERIES AND PRIZE COMPETITIONS CONTROL AND TAX ACT, 1951

SHRIMATI SUSHILA ROHATGI: Sir, I beg to lay on the Table a copy of the Mysore Government Notification S.O. No. 942, dated the 14th May, 1971 (in English and Hindi), under sub-section (2) of section 30 of the Mysore Lotteries and Prize Competitions Control and Tax Act, 1951 read with clause (c) (iv) of the Proclamation, dated the 27th March, 1971, issued by the President in relation to the State of Mysore. [Placed in Library. See No. LT-1043/71.]

#### NOTIFICATIONS OF THE MINISTRY OF FINANCE (DEPARTMENT OF REVENUE AND INSURANCE)

SHRIMATI SUSHILA ROHATGI: Sir, I also beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of

the Ministry of Finance (Department of Revenue and Insurance):—

(i) Notification G.S.R. No. 996, dated the 3rd July, 1971 together with an Explanatory Memorandum thereon.

(ii) Notification G.S.R. No. 1029, dated the 10th July, 1971 together with an Explanatory Memorandum thereon.

(iii) Notification G.S.R. No. 1031, dated the 3rd July, 1971 together with an Explanatory Memorandum thereon.

(iv) Notification G.S.R. No. 1140, dated the 31st July, 1971, together with an Explanatory Memorandum thereon.

(v) Notification G.S.R. Nos. 1158 and 1159, dated the 10th August, 1971, together with an Explanatory Memorandum thereon.

(vi) Notification G.S.R. No. 1212, dated the 18th August, 1971, together with an Explanatory Memorandum thereon.

(vii) Notification G.S.R. No. 1253, dated the 1st September, 1971, together with an Explanatory Memorandum thereon.

(viii) Notification G.S.R. No. 1382, dated the 18th September, 1971 together with an Explanatory Memorandum thereon.

(ix) Notification G.S.R. No. 1513, dated the 9th October, 1971, together with an Explanatory Memorandum thereon. [Placed in Library. See No. LT-1046/71 for (i) to (ix).]

**NOTIFICATIONS UNDER THE CUSTOMS ACT, 1962 AND THE CENTRAL EXCISES AND SALT ACT, 1944**

**SHRIMATI SUSHILA ROHATGI:**  
Sir, I also beg to lay on the Table a copy of each of the following Notifications (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance) under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—

(i) Notification G.S.R. No. 1047, dated the 17th July, 1971, publish-

ing the Customs and Central Excise Duties Export Drawback (General) 38th Amendment Rules, 1971.

(ii) Notification G.S.R. No. 1439, dated the 31st July, 1971, publishing the Customs and Central Excise Duties Export Drawback (General) 39th Amendment Rules, 1971.

(iii) Notification G. S.R. No. 1202, dated the 21st August, 1971, publishing the Customs and Central Excise Duties Export Drawback (General) 40th Amendment Rules, 1971.

(iv) Notification G.S.R. No. 1203, dated the 21st August, 1971, publishing the Customs and Central Excise Duties Export Drawback (General) 41st Amendment Rules, 1971.

(v) Notification G.S.R. No. 1204, dated the 21st August, 1971, publishing the Customs and Central Excise Duties Export Drawback (General) Forty-second Amendment Rules, 1971.

(vi) Notification G.S.R. No. 1205, dated the 21st August, 1971, publishing the Customs and Central Excise Duties Export Drawback (General) Forty-third Amendment Rules, 1971.

(vii) Notification G.S.R. No. 1206, dated the 21st August, 1971, publishing the Customs and Central Excise Duties Export Drawback (General) 44th Amendment Rules, 1971.

(viii) Notification G.S.R. No. 1207, dated the 21st August, 1971, publishing the Customs and Central Excise Duties Export Drawback (General) 45th Amendment Rules, 1971.

(ix) Notification G.S.R. No. 1208, dated the 21st August, 1971, publishing the Customs and Central Excise Duties Export Drawback (General) 46th Amendment Rules, 1971.